

HARYANA VIDHAN SABHA

PUBLIC ACCOUNTS COMMITTEE

(1990-91)

(THIRTY FIRST REPORT)

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1985-86



VIDHAN SABHA SECRETARIAT CHANDIGARH

1991

(Presented to the House on the 14 MAH 1991.)

COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE CHAIRMAN

(iii)

*1. Shri Hira Nand Arya

2. Shri Udai Bhan

MEMBERS

3. Shri Shiv Parshad

4. - Shri Harnam Singh

5. · Shri Rattan Lal Kataria

**6. Shri Bhagi Ram

***7. Shri Mange Ram

***8. Shri Jai Singh

***9. Shri Surinder Kumar Madan

10. Shri Ashok Kumar

***11. Shri Lachhman Singh

12. Shri Anil Kumar Vij

13. Shri Tek Chand Nain

SECRETÀRIAT

1. Shri Sumit Kumar

2. Shri Ram Narain Yadav. Deputy Secretary

Secretary

*Resigned from the Chairmanship of the Committee w.e.f. 29-5-90 on his appointment as Cabinet Minister and in the vacancy caused by the resignation of Shri Hira Nand Arya, Shri Udai Bhan was nominated as Chairman of the Committee w.e.f. 16-7-90 for the remaining period of the year 1990-91.

**Resigned from the Membership of the Committee w.e.f. 29-5-90 on his appointment as Minister of State.

***Resigned from the Membership of the Committee w.e.f. 14-11-90 on their appointment as Minister of State.

***Resigned from the Membership of the Committee w.e.f. 15-6-90 on his appointment as Chairman of Municipal Grants Commission, Haryana and Shri Anji Kumar Vij was nominated as Member of the Committee w.e.f. 5-7-90 in the said vacancy for the remaining period of the year 1990-91.

Nominated as Member of the Committee w.e.f. 22-11-90 for the remaining period of the year 1990-91 against the vacancy caused by the resignation of Shri Mange Ram on his appointment as Minister of State.

INTRODUCTION

(7)

I, the Chairman of the Public Accounts Committee, having been authorised by the Committee in this behalf, present their thirty first Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1985-86.

2. The present Public Accounts Committee was constituted vide Notification No. PAC-14-90/34 dated 30th April, 1990.

3. The Appropriation Accounts/Finance Accounts for the year 1985-86 were laid on the Table of the House on 24-12-1987. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the Report. The Committee in their meetings held on 19th and 20th November, 1990 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them.

4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Chandigarh, the 18th February, 1991

UDAI BHAN CHAIRMAN

EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 1985-86 REQUIRING REGULARISATION

EXCESS FOR THE YEAR 1985-86

GRANTS

There was excess of Rs. 17,14,32,583 in seven grants in the revenue section and of Rs. 7, 73, 12, 996 in two grants in the capital section. Also there was an excess of Rs. 9, 79, 234 in three charged appropriations in revenue section and of Rs. 5,53,56,874 in capital section. The excess requires regularisation under Article 205 of the Constitution. The details of the grants are given below :--

Sr. No.	Number and na of grant	ame Total gra (In rupeo		nditure	Exceis	
(1)	(2)	(3 ,		(4)	(5)	
Rever	LUB	a •	4			
(i)	3-Home		·		•	
	Original	۲ 44, 22, 12,000			2	
	Supplementary	5,70,58,100	49,92,7 0 ,100	50,23,66,400	30,96,300	
(ii)	4-Revenue					
	Original	7,62,01;000]	×			
	Supplementary	2,56,19,000	10,18,20,000	11,18,70,741	1,00,50,741	
(iii)	8-Buildings and Roads	÷	•			
	Original	° 31,30,80,000 j		, 		
	Supplementary	א 🖌	31,30,80,000	32,13,10,418	82,30,418	
(iv)	9-Education		а. С		•	
	Original	1 ,43,79,79,0 00				
	Supplementary	7,41,01,000 J	1,51,20,80,000	1,51,73,45,825	52,65,825	
(v)	⁷ 10-Medical and Health			۰ <u>ـ</u>		
	Original	[~] 97,02,97,000	97.03.07.000	0815.01.000	1.10.24.576	
	Supplementary	. Nill ∫	97,02,97,000	98,15,31,779	1.12,34,779	
(vi) :	15-Irrigation	-		د		
	Original	<u>ر</u> 74,94,49,000	85,26,15,000			
,	Supplementary	10,31,66,000	02,20,12,000	97,82,85,707	12,56,70,707	
	÷			· ~	ъ	

, ł	. .			3	7	Å
i and in the second sec		÷		، م	yr s s	*
j	· ·	<u> </u>	2 .		• • • • • • • • • • • • • • • • • • •	ъ.
	1	2	3	4	5	-
· (vii)) 23-Transport	•	- "		•.	
**************************************	Original Supplementary	81,55,67,000] { 6,38,82,000 J	87,94,49,000	95,82,87,130	7,88,38,13	÷н
Capi	tal		ې د			-
- (i)	11-Urban Develo	pment .	2 1		e -	
	Original Supplementary	34,77,000 } Nil }	34,77,000	35,06,466	29,466	-
(ii)	15-Irrigation			*		
•	Original Supplementary	1,37,82,75,000 } Nii	1,37,82,75,000	1,45,55 <u>,</u> 58 <u>,</u> 530	7,72,83,530	
-	•	CHARGED	APPROPRIAT	IONS	•	
' Rev	mue				· •.	
(i)	3-Home	€. : •	` •		.	а н I У
	Original Supplementary	52,41,000 20,37,200	72,78,200	80,53,767	7,75,567	,
; (ii)	6-Finance			r :		•
	Original Supplementary	98,23,86,000 Nil J	98,2 3,86, 000	98,25,79, 46 6	1,93,466	·
) (iii)	7-Other Adminis Services	rative				
· · · ·	Original Supplementary	2,97,000 21,710∫	3,18,710	3,28,911	10,201	• •
Car	ital	•			. •	
(i) 8-Buildings and]	Roads	. 19 19-1		• • · · ·	
2 a	Original Supplementary	20,00,000] 1,01,30,615]	1,21,30,615	1,26,75,838	5,45,223	
. (11) Public Debt	•				
£ 	Original Supplementary	6,15,93,10,000 } 29,88,69,000 ∫	6,45,81,79,000	6,51,29,90,651	5,48,11,651	₹ F
		÷	,	-	•	
		æ ²				Į,
- -			-		-	~~ [}]
4 L	₹. •	•	-		•	•

3

Ŀ

OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

The Committee note that in their written reply bulk of the departments had attributed the excess expenditure to various reasons but during oral evidence, most of the departments could not give satisfactory explanation for the excess expenditure. The Committee, therefore, desire that departments should invariably check up and the Finance Department, in turn, should thoroughly investigate the reasons for excess expenditure before placing the explanations for excess expenditure before the Committee.

2. The Cemmittee reiterate its earlier recommendations that the expenditure should be limited to the grants/appropriations as authorised by the Legislature and that the figures of expenditure reconciled regularly with those booked in Accountant General (A & E)'s office.

3. Subject to the above observations, the Committee recommend that the excess expenditure as indicated above may be regularised by the legislature in the manner prescribed under Article 205 of the Constitution of India.

21810-H.V.S.-H.G.P. Ghd.

١

ŝ

۱

(C) 1991

Published under the authority of Haryana Vidhan Sabha and printed by the Controller, Printing & Stationery, Haryana, Chandigarh. \mathcal{A}

7 7

いめざ